

**IN THE HONOURABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 35 OF 2023
IN
ORIGINAL APPLICATION NO. 673 OF 2018
(M.A. NO. 92 OF 2023)**

IN THE MATTER OF

**News item published in “The Hindu” authored by Shri Jacob
Koshy titled “More river stretches are now critically polluted:
CPCB**

Md. Imran Ahmad & Ors. ... Applicants in EA and M.A.

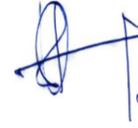
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Filed by



(Vishal Prasad)

Advocate

Enrolment No. D/1257/2008

Chamber NO. 114, R K Jain Block

Supreme Court of India, New Delhi

M: 9999212037

Date: 12.12.2023

IN THE HONOURABLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 35 OF 2023

IN

ORIGINAL APPLICATION NO. 673 OF 2018

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 "More river stretches are now critically polluted: CPCB

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...

Applicants in EA and M.A.

COMPLIANCE AFFIDAVIT ON BEHALF OF
STATE OF CHHATTISGARH



I, Mr. Ajay Chand Maloo, age 57 years working as S.E and O.S. D., Department of Housing and Environment, Government of Chhattisgarh, Mantralya, Nava Raipur, (C.G.) do hereby solemnly affirm and state as under:

1. I am the Officer-In-Charge for Respondent State of Chhattisgarh in the present application and as such I am well conversant with the facts and circumstances of the case and am competent to affirm this affidavit and the present compliance affidavit is being filed in compliance of the order dated 09.10.2023 passed by this Hon'ble Tribunal

A handwritten signature in blue ink, appearing to be 'Ajay Chand Maloo'.



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2. That, the present execution application has been filed by the applicant's seeking execution of order dated 06.12.2019 passed by the Honourable Tribunal in O.A. No. 673/2018, which was finally disposed of the Honourable Tribunal's by order dated 22.02.2021 by issuing following directions. A compliance chart of the directions given in the order dated 22.02.2021 is as follows-



S.NO.	NGT's Analysis, Findings and Direction in order dated 22.02.2021	Compliance Status
1.	In the light of observations in Para 38 above, MoJS may devise an appropriate mechanism for more effective monitoring of steps for control of pollution and rejuvenation of all polluted river stretches in the country. The said mechanism may be called "National River Rejuvenation Mechanism" (NRRM) or given any other suitable name. NRRM may also consider the observations with regard to setting up of National/State/District Environment Data Grid at	Related to Ministry of Jal Shakti, New Delhi.



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	appropriate levels as an effective monitoring strategy.	
2.	<p>Chief Secretaries of all States/UTs and PCBs/PCCs must work in mission mode for strict compliance of timelines for commencing new projects, completing ongoing projects and adopting interim phyto/bio-remediation measures, failing which compensation in terms of earlier orders be deposited with the MoJS, to be utilised in the respective States as per action plan to be approved by the NRRM. Other steps in terms of action plans for abatement of pollution and rejuvenation of rivers, including preventing discharge or dumping of liquid and solid waste, maintaining eflow, protecting floodplains, using treated sewage for secondary purposes, developing biodiversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water</p>	<p>That, the Chief Secretary has been working in mission mode for compliance of timeline for new projects. A meeting was recently convened on date 08.12.2023 under the leadership of Chief Secretary. The meeting was attended by Secretary, Water Resource Department; Special Secretary, Housing and Environment Department; Special Secretary, Urban Administration and Development Department; Principal Secretary and Secretary, Forest and Climate Change Department; Member Secretary, Chhattisgarh Environment Conservation Board and O.S.D. of Ministry of Commerce and Industries. In the said meeting it was stated by the Special Secretary, Housing and Environment Department that there are total of 14 S.T.P.'s in the State of Chhattisgarh, having a total sewage treatment capacity</p>

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 	<p>quality etc. be taken effectively. The process of rejuvenation of rivers need not be confined to only 351 stretches but may be applicable to all small, medium and big polluted rivers, including those dried up.</p>	<p>of 360.5 MLD and 11 S.T.P.'s of sewage treatment capacity 87.8 MLD are under construction and 09 S.T.P.'s of sewage treatment capacity 323.7 MLD are under planning stage. The Special Secretary, Urban Administration and Development Department stated that a total of 12,364 rain water harvesting systems have been established in the civic bodies (Nagriya Nikay) across State of Chhattisgarh and 4,199 are under construction. The Chief Secretary instructed that –</p> <ul style="list-style-type: none"> • Industrial Department shall fix a numerical target as per the status of rain water harvesting systems installed/being installed in the industries • Selection of Model River shall be done after the submission of pollution level data of the rivers.
3.	The Chief Secretaries of all States/UTs may personally	The Progress is being monitored personally by the chief secretary



	<p>monitor progress at least once every month and the NRRM every quarter.</p>	<p>himself. Also, a monthly progress report regarding the compliance of the action plan prepared in the matter of OA 673/2018 is being regularly sent to the Ministry of Jal Shakti by the Chhattisgarh Environment Conservation Board.</p>
4.	<p>Directions of this Tribunal in earlier order, the last being dated 21.09.2020 are reiterated.</p>	<p>The Compliance status is being produced in a separate table.</p>
5.	<p>The NRRM and the Chief Secretaries of all the States/UTs may take into account the observations in Paras 24 to 38 above.</p>	<p>The observations in the Paras 24 to 38 are being taken into account by the Chief Secretary while planning policies for the construction of Sewage Treatment Plants all around the State.</p>
6.	<p>In view of discussion in para 38 above, it is made clear that accountability for failure to comply with the direction for payment of compensation will be of the concerned Chief Secretaries under Sections 25, 26, 28 and 30 of the NGT Act, 2010. The MoJS or any other aggrieved person will</p>	<p>Not related to State.</p>

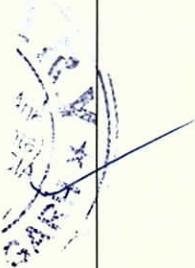



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be free to take remedies by way of initiating prosecution or execution.	
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S.NO.	NGT's Analysis, Findings and Direction in order dated 21.09.2020	Compliance Status
1.	<p>All the States/ UTs may address gaps in generation and treatment of sewage/ effluents by ensuring setting up of requisite number of functional ETPs, CETPs and STPs, as directed by the Hon'ble Supreme Court in (201 7) 5 SCC 326.</p>	<p>Active steps are in progress to address sewage management gaps, aligning with NGT directives. The establishment of required STPs, as mandated by the Hon'ble Supreme Court, is in progress.</p> <p>Details, including compliance status and utilization of operational STPs are attached in <i>Annexure A1</i>. And project updates and timelines of under construction STPs and STPs under planning stage, are attached in <i>Annexure A2</i></p> <p>That, the State of Chhattisgarh has been actively working on setting up the requisite number of STPs, ETPs and CETPs. In total of 14 S.T.P.'s in the State of</p>



		<p>Chhattisgarh, having a total sewage treatment capacity of 360.5 MLD and 11 S.T.P.'s of sewage treatment capacity 87.8 MLD are under construction and 09 S.T.P.'s of sewage treatment capacity 323.7 MLD are under planning stage. Also, a total of 12,364 rain water harvesting systems have been established in the civic bodies (Nagriya Nikay) across State of Chhattisgarh and 4,199 are under construction.</p>
	<p>2. The timeline for commissioning of all STPs fixed by the Hon'ble Supreme Court, i.e., 31.03.2018, has long passed. The Hon'ble Supreme Court directed that the State PCBs must initiate prosecution of the erring Secretaries to the Governments, which has also not happened. This Tribunal was directed to monitor compliance and, in the course, thereof, we direct that compensation may be recovered in the manner already directed in earlier orders (See, Paras 5 and 6</p>	<p>Although the timeline for commissioning all Sewage Treatment Plants (STPs) set by the Hon'ble Supreme Court (31.03.2018) has elapsed, the State has taken proactive steps to address the issue. State has deposited a bank guarantee of 10 crores with the CPCB, valid until 15.07.2024, (<i>Annexure B1</i>) and ring-fenced an amount of 812.60 Cr. for Sewage Management and Solid Waste Management. (<i>Annexure B2</i>) Notably, to ensure the timely</p>



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herein), which may be deposited with the CPCB for restoration of the environment.

installation of sewage treatment plants (STPs), Chhattisgarh state has made substantial progress by developing a total wastewater treatment capacity of 772 MLD dedicated to treating urban household wastewater. This substantial capacity is distributed across a network of 14 operational STPs with a combined capacity of 360.5 MLD, 11 STPs under construction with a cumulative capacity of 87.8 MLD, and an additional 9 STPs at the planning stage with a total capacity of 323.7 MLD.

Furthermore, the State has obtained approval from the Hon'ble Supreme Court (Civil Appeal No. 7662/2021, dated 18.04.2023, *(Annexure B3)* to ensure the timely completion of the remaining 06 STPs before 30.06.2024. and withdraw 50 % of the amount from the bank guarantee submitted to CPCB as a part of this ongoing effort.



		We assure continued vigilance and adherence to the stipulated guidelines for the restoration of the environment.
3.	The unutilized capacity of the existing STPs may be utilized expeditiously.	The previously unutilized capacity of existing Sewage Treatment Plants (STPs) has been effectively addressed, with a significant increase in capacity utilization observed. Specifically, the utilization capacity has increased from 178.6 MLD in March 2023 to 222.2 MLD in December 2023. This positive trend reflects our ongoing efforts to enhance efficiency, and additional measures are underway to further optimize capacity utilization. Notably, major drains of the cities are being connected to the STPs, contributing to the overall improvement in sewage treatment infrastructure. The comparison sheet is attached in <i>Annexure A2</i>
4.	The States/ UTs may ensure that	All necessary measures have



	<p>the CETP, ETPs and STPs meet the laid down norms and remedial action be taken wherever norms are not met.</p>	<p>been taken to ensure compliance with the laid-down norms for STPs. Rigorous checks and assessments are being conducted, and any identified deviations from the prescribed norms are being promptly addressed through appropriate remedial actions. In addition to that, monthly data is diligently uploaded to the CPCB's STP monitoring app for transparent monitoring and reporting.</p>
	<p>5. It must be ensured that no untreated sewage/ effluent is discharged into any water body. Prompt remedial action may be taken by the State PCBs/PCCs against non-compliant ETPs/CETPs by closing down or restricting the effluents generating activity, recovering compensation, and taking other coercive measures following due process of law.</p>	<p>State is actively ensuring that no untreated sewage/effluent is discharged into any water body. Implementation of various measures, including the interception of major drains in Urban Local Bodies (ULBs), strategically locating Sewage Treatment Plants (STPs) along polluted river stretches, installing screens on major drains, and conducting in-situ drain remediation. Swift action is being taken to address violations and pollution of river bodies,</p>

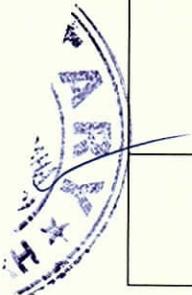


		<p>including the imposition of fines on those found in violation.</p> <p>In addition to that a comprehensive initiative has been undertaken, with the installation of Faecal Sludge Treatment Facilities across 160 Urban Local Bodies (ULBs), employing Low-cost gravity-based Planted Drying Beds to treat fecal contaminants/septage from households, while specific ULBs like Raipur, Bilaspur, Durg, Bhilai, Kawardha, Korba, Raigarh, Kirodimal Nagar, and Badibacheli are leveraging nearby Sewage Treatment Plants for the co-treatment of septage.</p> <p>Moreover, proactive plantation activities have been conducted in flood-prone areas along polluted river stretches.</p>
	<p>Directions outlined in Paras 24-26 herein may be implemented by the States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the</p>	<p>The river rejuvenation committee has been formed and the action plan for addressing polluted river stretches, as directed, has been successfully prepared, and implementation is currently in</p>



	National level.	progress. The oversight of this
7.	<p>Wherever action plans have not yet been finalized in respect of polluted river stretches or polluted coastal stretches, the same may be completed within one month from today. The execution of action plans may be overseen in the manner already directed in OA 673/2018 by River Rejuvenation Committees (RCCs). In the coastal areas, the said Committees may be known as 'River/ Coastal Rejuvenation Committees'. The action plans must have provision for budgetary support in the manner laid down by the Hon'ble Supreme Court or otherwise which aspect may also be monitored by the CMC.</p>	<p>implementation process is under the vigilant monitoring of the Central Monitoring Committee, with regular monthly progress reports being dutifully shared with the Jal Shakti Mantralaya. The monthly report (October 2023) shared with CMC through CECB is attached in <i>Annexure C</i></p>
8.	<p>Directions outlined in Para 29 herein may be implemented by the concerned coastal States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the National level. OA No. 829/2019</p>	Related to CMC.

	stands disposed of and further monitoring of the issue will henceforth be in OA 593/2017 and OA 673/ 2018.	
9.	Directions outlined in Para 34 and 35 herein may be implemented by the States/ UTs, and their compliance monitored by the Chief Secretaries at the State level, and the CMC at the National level. OA No. 148/2016 stands disposed of and further monitoring of the issue will henceforth be in OA 593/201 7 and OA 673/ 2018.	Active steps are in progress to address sewage management gaps, aligning with NGT directives. The establishment of required STPs, as mandated by the Hon'ble Supreme Court, is in progress. Details, including compliance status and utilization of operational STPs are attached in <i>Annexure A1</i> . And project updates and timelines of under construction STPs and STPs under planning stage, are attached in <i>Annexure A2</i>
10.	CMC may consider development of an appropriate App to enable easy filing and redressal of grievances with regard to illegal discharge of sewage/ effluents.	Related to CMC.
11.	The monitoring by the CMC may have the target of reduction of	Related to CMC.



	pollution loads and improvement of water quality of rivers and coastal areas.	
12.	The CMC may also monitor the setting up of the bio- diversity parks, constructed wetlands and other alternative measures to reduce pollution load.	Related to CMC.
13.	The CMC may also monitor demarcation of flood plain zones.	Related to CMC.
	The treated sewage water may be duly utilized for secondary purposes by preparing appropriate action plans and reports in this regard be filed with the CPCB periodically.	Municipal Corporation Raipur has identified 09 industrial units which can utilize the treated wastewater from the STPs at Nimora, Kara and Chandandih. The industries are in the process of demand assessment and preparing Pre-feasibility report. Thereafter the MoU signing process will be initiated for utilizing treated wastewater from STPs.
	CMC may submit its consolidated update report incorporating all the above, before the next date. Each	Related to CMC.

	action point mentioned in Para 26 may be individually covered, and summarized in a tabular format	
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3. That, the present reply/compliance report is being submitted for the perusal of the Hon'ble Tribunal. The Hon'ble Tribunal may take the present reply/report on record and pass any order(s) as it deems fit, which will be complied with by the answering respondent.



DEPONENT

(A.C. Maloo)
S. E. & O. S. D.
Govt. of Chhattisgarh
Dept. of Housing & Environment
Mahanadi Bhawan
New Raipur (C.G.)

VERIFICATION

I, Ajay Maloo the above-named deponent, do hereby verify that the contents of the above affidavit from para 1 to 3 are true to my personal knowledge and belief.

Verified and signed on the _____ day of December, 2023 at Raipur, Chhattisgarh. **12 DEC 2023**

IDENTIFYING WITNESS

IDENTIFIED BY ME

ASH
Ashiswar Chomakya
Sector - 19, Navra Raipur

DEPONENT

(A.C. Maloo)
S. E. & O. S. D.
Govt. of Chhattisgarh
Dept. of Housing & Environment
Mahanadi Bhawan
New Raipur (C.G.)



THE DEPONENT SOLEMNLY
AFFIRMED BEFORE ME, THE
DEPONENT READ OVER AND
UNDERSTANDS.

12 DEC 2023
Identifying Witness

S.K. SAHA
NOTARY
RAIPUR (C.G.)

12 DEC 2023

Sr. No.	Location	Existing STP Capacity	Capacity Utilization (March 2023)	Capacity Utilization (December 2023)	Operational Status of STP	Compliance Status of STP
1	Chilhathi (Bilaspur)	17.0	16.0	16.0	Operational	Complied
2	Domuhani (Bilaspur)	54.0	8.5	11.9	Operational	Complied
3	Mini Mata Chowk (Kawardha)	2.1	1.6	1.8	Operational	Complied
4	Bhatagaon (Raipur)	6.0	5.8	5.8	Operational	Complied
5	Kara (Raipur)	35.0	21.0	21.0	Operational	Complied
6	Nimora (Raipur)	90.0	75.0	75.0	Operational	Complied
7	Chandandih (Raipur)	75.0	12.0	40.0	Operational	Complied
8	Nawa Raipur – Zone 2 (Raipur)	10.0	3.5	3.5	Operational	Complied
9	Nawa Raipur – Zone 3 (Raipur)	7.0	1.0	1.0	Operational	Complied
10	Nawa Raipur – Sector 19 (Raipur)	1.2	1.2	1.2	Operational	Complied
11	Banjipali (Raigarh)	25.0	15.0	23.0	Operational	Complied
12	Bade Atarmoda (Raigarh)	7.0	7.0	7.0	Operational	Complied
13	Balikota (Jagdalpur)	25.0	8.0	12.0	Operational	Complied
14	Mohad (Rajnandgaon)	6.2	3.0	3.0	Operational	Complied
TOTAL		360.5 MLD	178.6 MLD	222.2 MLD	Operational	

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Details of the Under Construction STPs and STPs Under Planning stage

Status of Under Construction STPs					
Sr. No.	Location	Capacity of the plant in MLD	Physical Progress in %	Status of I&D or House sewer connections	Completion Timeline
1	Nava Raipur – Zone 1 (Raipur)	10 MLD	98% completed	0%	31.12.2023
2	Nava Raipur – Zone 4 (Raipur)	10 MLD	65% completed	0%	31.12.2023
3	Nawapara	7.5 MLD	100% completed	100%	30.06.2023
4	Rajim	2.8 MLD	100% completed	100%	
5	Kanker	7.8 MLD	82% completed	69%	30.06.2024
6	Dhamtari	19.6 MLD	81% completed	72%	
7	Simga	2.8 MLD	80% completed	53%	
8	Champa	5.3 MLD	64% completed	32%	
9	Mangla B (Bilaspur)	10 MLD	05% completed	0%	31.03.2024
10	Mangla D (Bilaspur)	6 MLD	45% completed	0%	
11	Koni C (Bilaspur)	6 MLD	75% completed	0%	
TOTAL		87.8 MLD		-	

Status of STPs under planning stage			
Sr. No.	Location	Capacity of the plant in MLD	Current Status
1	Kumhari	80 MLD	Administrative Sanction Obtained.
2	Sakti	04 MLD	
3	Shivrinarayan	2.2 MLD	
4	Dantewada	2.8 MLD	
5	Chandrapur	1.7 MLD	

Status of STPs under planning stage			
Sr. No.	Location	Capacity of the plant in MLD	Current Status
6	Durg	60 MLD	Proposed Under AMRUT 2.0 (DPR preparing stage)
7	Bhilai	115 MLD	
8	Korba	33 MLD	
9	Ambikapur	25 MLD	
TOTAL		323.7 MLD	

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संचालनालय नगरीय प्रशासन एवं विकास छत्तीसगढ़

चतुर्थ तल, डी ब्लॉक, इन्द्रावती भवन, अटल नगर, जिला-रायपुर
(Phone : 0771-2235828 E-Mail : technicalcellraipur2017@gmail.com)

क./यां.प्र.-05/2021-22/ 333

अटल नगर, दिनांक 2/09/2021

प्रति

सदस्य सचिव,
केन्द्रीय प्रदूषण नियंत्रण बोर्ड,
परिवेश भवन, पूर्व अर्जुन नगर,
नई दिल्ली-110032।

विषय :- Status of implementation of action plans submitted in compliance to Hon'ble NGT orders in O.A. No. 673/2018 in the matter of 'News item published in the Hindu authored by Shri Jacob Koshy titled "More river Stretches are now critically polluted: CPCB', with Dr. Tudi Indrasena Reddy & Ors. Versus Uol & Ors.

संदर्भ :- (1) आपका पत्र क. A-14011/OA-673/2021-WQM-I/1818 Dated 07.06.2021
(2) इस कार्यालय का पत्र क. 4518 दिनांक 15.07.2020

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विषयांतर्गत संदर्भित पत्र क. 02 द्वारा मान. एन.जी.टी. में सूचीबद्ध प्रकरण क. 673/2018 में पारित आदेशानुसार नदियों के प्रदूषित भाग के पुनरुद्धार हेतु कार्ययोजना के निर्धारित समयावधि में क्रियान्वयन सुनिश्चित करने हेतु राशि रु. 10.00 करोड़ की बैंक गारंटी जमा की गई थी। जिसकी समयावधि दिनांक 06.07.2020 से 05.07.2021 तक निर्धारित थी। समयावधि समाप्त होने के पश्चात् इसे नवीनीकृत करके दिनांक 05.07.2024 तक की समयावधि बढ़ायी गई है। तदनुसार रु. 10.00 करोड़ की नवीनीकृत बैंक गारंटी की मूल प्रति आपकी ओर प्रेषित है।
(अपर संचालक महोदय द्वारा अनुमोदित)

संलग्न :- उपरोक्तानुसार।


21/9/2021
मुख्य अभियंता

संचा.नगरीय प्रशासन एवं विकास

अटल नगर, नवा रायपुर

अटल नगर, दिनांक 2/09/2021

पृ.क./यां.प्र.-05/2021-22/ 333

प्रतिलिपि :-

1. स्टाफ ऑफिसर, मुख्य सचिव, छ.ग शासन, मंत्रालय, महानदी भवन, अटल नगर, नवा रायपुर की ओर सादर सूचनार्थ प्रेषित।
2. सचिव, छ.ग. शासन, नगरीय प्रशासन एवं विकास विभाग, मंत्रालय, महानदी भवन, अटल नगर, नवा रायपुर की ओर सादर सूचनार्थ प्रेषित।
3. सचिव, छ.ग. छ.ग. शासन, आवास एवं पर्यावरण विभाग, मंत्रालय, महानदी भवन, नवा रायपुर की ओर सादर सूचनार्थ प्रेषित।
4. अपर संचालक, नगरीय प्रशासन एवं विकास, इन्द्रावती भवन, अटल नगर, नवा रायपुर की ओर सादर सूचनार्थ प्रेषित।
5. सदस्य सचिव, छ.ग. पर्यावरण संरक्षण मंडल, मुख्यालय पर्यावास भवन की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।


21/9/2021
मुख्य अभियंता

संचा.नगरीय प्रशासन एवं विकास

अटल नगर, नवा रायपुर



STATE BANK OF INDIA
SME BRANCH, RAIPUR
ZONAL OFFICE
BUILDING, BYRON BAZAR
RAIPUR, CHATTISGARH
STATE, INDIA

Tel No. : 0771-4004370-4004388
Fax No. : 0771-4004371
SWIFT No. : SBININBB646
PIN Code : 492001

19-08-2021

To,
THE MEMBER SECRETARY
CENTRAL POLLUTION CONTROL BOARD
REGISTERED OFFICE AT PARIVESH BHAWAN EAST
ARJUN NAGAR NEW DELHI 110032

DEAR SIRs,

ORIGINAL GUARANTEE NUMBER : 0357720BG0000089
AMOUNT OF GUARANTEE : 100,000,000.00
GUARANTEE COVER FROM : 06-07-2020 to 05-07-2021
LAST DATE OF LODGEMENT CLAIM : 05-07-2022
APPLICANT : THE DIRECTOR URBAN ADMINISTRATION

1. We hereby inform you that at the request of the above applicant, the captioned Guarantee No. 0357720BG0000089 issued by us on 06-07-2020 and renewed till 05-07-2021 for an amount of INR 100,000,000.00 has now been extended for further period upto 05-07-2024 for an amount of INR 100,000,000.00

2. The last date for the receipt of claims under this extended guarantee will be 05-07-2025

3. All other terms and conditions as appearing in the Original Guarantee shall apply to this Extension guarantee and shall be read with the Original guarantee for STATE BANK OF INDIA

भारतीय स्टेट बैंक
For. STATE BANK OF INDIA

Arun Banerjee
प्रबंधक/Chief Manager
AUTHORISED SIGNATORY

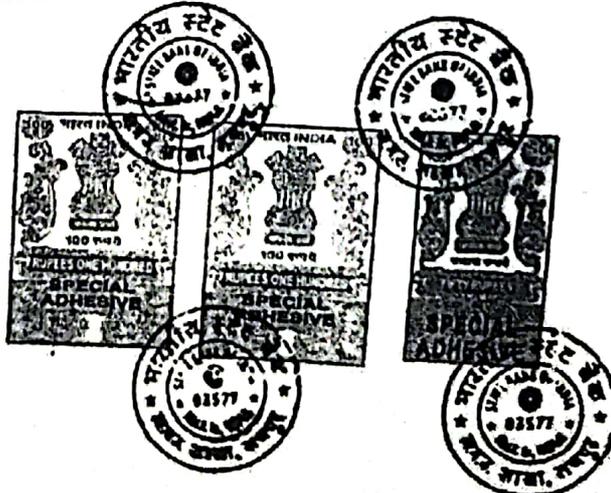
ARUN BANERJEE
87395

भारतीय स्टेट बैंक
For. STATE BANK OF INDIA

Niraj Kumar Verma
प्रबंधक/Chief Manager
AUTHORISED SIGNATORY
Niraj Kumar Verma
SS-V4645

PLEASE CONTACT BRANCH FOR eTradeSBI FACILITY-INTERNET ACCESS TO TRADE FINANCE

Aug 19, 2021 4:56 PM





STATE BANK OF INDIA
S M E BRANCH, RAIPUR
ZONAL OFFICE
BUILDING, BYRON BAZAR
RAIPUR, CHATTISGARH
STATE, INDIA

Tel No. : 0771-4004370-4004388
Fax No. : 0771-4004371
SWIFT No. : SBININBB646
PIN Code : 492001

19-08-2021

To,

THE MEMBER SECRETARY
CENTRAL POLLUTION CONTROL BOARD
REGISTERED OFFICE AT PARIVESH BHAWAN EAST
ARJUN NAGAR NEW DELHI 110032

Dear Sir(s),

Guarantee Number	: 0357720BG0000089
Date of Issue	: 06-07-2020
New Guarantee Amount	: INR 100,000,000.00
New Date of Expiry	: 05-07-2024
New Date of Claim	: 05-07-2025
Applicant Name	: THE DIRECTOR URBAN ADMINISTRATION
E Stamp Certificate No.	:
E Stamp Issuance Date & Time	:
State of Execution	:
Stamp Duty Type/Article No.	:
Bank Guarantee Amount	: INR 100,000,000.00
Amount of Stamp duty Paid	: INR
Issuing Bank Branch	:
Bank Guarantee Beneficiary	: THE MEMBER SECRETARY

We confirm having Issued / Extended the captioned Bank Guarantee in your favour on Behalf of our above named Constituent and the same signed by the officers of the Bank.

व्यवस्थापक निदेशक
For. STATE BANK OF INDIA


/ Authorized signature / Chief Manager
ARUN BANERJEE
87395

The Beneficiaries are advised in their own interest to verify the genuineness of the Guarantee with the BG issuing Branch.

PLEASE CONTACT BRANCH FOR eTradeSBI FACILITY-INTERNET ACCESS TO TRADE FINANCE

Aug 19, 2021 4:56 PM

SWIFT

Main Reference NO:	0357720BG0000089	Transaction Reference NO:	1
Unit Code:	03577	Operator:	5579910
Module Name:	BGIF	Function Name:	Inland_Amendment_BG
Transaction Date:	19-08-2021	Transaction Time:	18:58:18
Event Time:	3		

MT767COV ackFlag : notifyFlag :

B1: Outgoing SWIFT Header 1

F01SBIN000357750000000000

B2: Receiver's BIC Code

I767SBIN0000691N

7020: Transaction reference Number (Issuing Bank Guarantee Amendment Number)

0357720BG0000089

7021: Related Reference (Original Bank Guarantee Number)

0357720BG0000089

7055: Further Identification

ISSUE

7056: Amendment Date

20210819

7057: Number of Amendment

1

7058: Date of Issue or Request to Issue

20200706

7059: Amendment Details

WE HEREBY ADVISE YOU OF AMENDMENTS MADE TO THE REFERENCED
GUARANTEE :
EXPIRY DATE CHANGED TO: 05-07-2024

7031: Issuing Branch IFSC

SBIN0003577

7032: Issuing branch name and address

STATE BANK OF INDIA
ZONAL OFFICE BUILDING, BYRON BAZAR
RAIPUR, CHATTISGARH STATE, INDIA
IN

7033: Name of applicant and his details

THE DIRECTOR URBAN ADMINISTRATION
AND DEVELOPMENT UAD
NAYA RAIPUR CHATTISGARH
RAIPUR

7034: Name of Beneficiary and his details

THE MEMBER SECRETARY
CENTRAL POLLUTION CONTROL BOARD
REGISTERED OFFICE AT PARIVESH
BHAWAN EAST
ARJUN NAGAR NEW DELHI 110032

7035: Beneficiary IFSC

SBIN0000691

7036: Beneficiary branch name and address

STATE BANK OF INDIA
FOREX DIVISION, 6TH FLOOR
11 PARLIAMENT STREET
NEW DELHI

7046: Date of Payment

20210819

7047: Place of Payment

S M E BRANCH, RAIPUR

7048: e-Bank Guarantee to be held in Demat Form (Y/N)

N

20Z: Transaction Reference Number
NON-REGULAR

भारतीय स्टेट बैंक
STATE BANK OF INDIA
Arjun Banerjee
Chief Manager

ARUN BANERJEE
8 7395

भारतीय स्टेट बैंक
FOR STATE BANK OF INDIA
Niraj Kumar Verma
Chief Manager

PF 5578418
Niraj Kumar Verma
SS-V4445

Details of the Ringfenced amount for the Legacy Waste Management & Sewage Treatment Plant

Sr. No.	Name of Office/ Local Body	Name of Work	Ring Fenced Amount (Bank Name & Account No.)	Total Project Cost	Total Amount Credited to account		Total Amount Debited from account for payment purpose		Balance Amount as on date	Balance amount to be ringfenced	Remark
				(In Lakh)	(In Lakh)		(In Lakh)		(In Lakh)	(In Lakh)	
					Total	After 01.04.2023	Total	After 01.04.2023			
	1	2	3	4	5(a)	5(b)	6(a)	6(b)	7 = 5(a) - 6(a)	8 = 4 - 5(a)	9
1	NN Raipur	Legacy Waste Remediation	Kotak Mahindra Bank (3448956281)	1264.50	1264.50	1264.50	0.00	0.00	1264.50	0.00	-
2	NN Durg		Union Bank of India (496702010020480)	599.38	599.38	248.57	350.81	0.00	248.57	0.00	-
3	NN Korba		IDFC First Bank (10132737405)	579.00	579.00	0.00	521.00	0.00	58.00	0.00	-
4	NN Rajnandgaon		Ujjivan Small Finance (2344110110053162)	106.02	106.02	0.00	0.00	0.00	106.02	0.00	-
5	NN Jagdalpur		ICICI Bank (108505008758)	214.25	214.25	214.25	63.33	63.33	150.92	0.00	-
6	NN Dhamtari		Bandhan Bank. (50210019085521)	131.68	131.68	0.00	115.78	38.60	15.90	0.00	-
7	NN Raigarh		Axis Bank (910010018194314)	156.96	156.96	0.00	141.26	0.00	15.70	0.00	-
Total for ongoing Legacy Waste Remediation work				3051.79	3051.79	1727.32	1192.18	101.93	1859.61	0.00	-
1	NP Kanker	Construction of STP work (Ongoing)	State Bank of India (63018811194)	2195.93	1350.00	0.00	1241.87	308.46	108.13	0.00	Ring fenced at state level account. 845.93
2	NN Dhamtari		Indian Bank (50039281326)	3031.00	2100.00	900.00	2013.29	1070.29	86.71	0.00	Ring fenced at state level account. 931.00
3	NP Gobranawapara		HDFC Bank (59118319882004)	1577.85	1577.85	0.00	1513.41	0.00	64.44	0.00	For Final bill
4	NPP Rajim		HDFC Bank (50100561779121)	1489.32	1489.32	0.00	1381.82	125.57	107.50	0.00	For Final bill
5	NPP Simga		State Bank of India (30355221285)	1114.96	750.00	0.00	710.81	318.14	39.19	0.00	Ring fenced at state level account. 364.96
6	NP Champa		Bandhan Bank (50230004883644)	1393.11	600.00	0.00	527.90	273.02	72.10	0.00	Ring fenced at state level account. 793.11

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Details of the Ringfenced amount for the Legacy Waste Management & Sewage Treatment Plant

Sr. No.	Name of Office/ Local Body	Name of Work	Ring Fenced Amount (Bank Name & Account No.)	Total Project Cost	Total Amount Credited to account		Total Amount Debited from account for payment purpose		Balance Amount as on date	Balance amount to be ringfenced	Remark
				(in Lakh)	(in Lakh)		(in Lakh)		(in Lakh)	(in Lakh)	
					Total	After 01.04.2023	Total	After 01.04.2023			(in Lakhs)
	1	2	3	4	5(a)	5(b)	6(a)	6(b)	7 = 5(a) - 6(a)	8 = 4 - 5(a)	9
7	NP Kumhari	Construction of STP work (Proposed)	-	6404.00	0.00	0.00	0.00	0.00	0.00	0.00	Ring fenced at state level account 6404
8	NP Sakti		-	749.87	0.00	0.00	0.00	0.00	0.00	0.00	Ring fenced at state level account 749.87
9	NPP Shivrinarayan		-	978.00	0.00	0.00	0.00	0.00	0.00	0.00	Ring fenced at state level account 978
10	NP Dantewada		-	635.39	0.00	0.00	0.00	0.00	0.00	0.00	Ring fenced at state level account 635.39
11	NPP Chandrapur		-	1014.63	0.00	0.00	0.00	0.00	0.00	0.00	Ring fenced at state level account 1014.63
Sub Total for project State budgeted STP works				20584.06	7867.17	900.00	7389.10	2095.48	478.07	0.00	7867.17 Lakh payment done from state Account (Bank of India: 935210110009252)
UAD Department		State level ring fenced account	UAD Bank Account ICICI Bank (777301000149)	0.00	13285.03	13285.03	0.00	0.00	13285.03	0.00	STP 1 to 11 required ring fenced amount of 12716 Lakh deposited in this account.
Total for State budgeted STP work				20584.06	21152.20	14185.03	7389.10	2095.48	13763.10	0.00	-
1	NRDA 02 STPs-20.0 MLD	Construction of STP work	State Bank of India (30076114224)	7405.00	7405.00	0.00	5782.00	0.00	1623.00	0.00	
2	Bilaspur Smart City Ltd. 03 STPs-22.0 MLD		IndusInd Bank (154710000786)	3002.63	3002.63	0.00	918.00	428.00	2084.63	0.00	-
Sub Total for NRDA & Bilaspur Smart city STPs				10407.63	10407.63	0.00	6700.00	428.00	3707.63	0.00	-
1	NN Korba	Construction of STP work under AMRUT 2.0	Axis Bank (918010068111103)	10550.00	2110.00	2110.00	0.00	0.00	2110.00	0.00	Amrut 2.0 project are in DPR making and sanctioning process. ULB share deposited in the ring-fenced account.
2	NN Bhilai		HDFC Bank (50100578191610)	23000.00	4600.00	4600.00	0.00	0.00	4600.00	0.00	
3	NN Durg		IDBI Bank (525104000439602)	12000.00	2400.00	2400.00	0.00	0.00	2400.00	0.00	
4	NN Ambikapur		HDFC Bank (50100497160514)	10000.00	606.00	606.00	0.00	0.00	606.00	0.00	
5	NN Rajnandgaon		IDFC First Bank (89074032821)	9000.00	1800.00	1800.00	0.00	0.00	1800.00	0.00	

Details of the Ringfenced amount for the Legacy Waste Management & Sewage Treatment Plant

Sr. No.	Name of Office/ Local Body	Name of Work	Ring Fenced Amount (Bank Name & Account No.)	Total Project Cost	Total Amount Credited to account		Total Amount Debited from account for payment purpose		Balance Amount as on date	Balance amount to be ringfenced	Remark
				(In Lakh)	(In Lakh)		(In Lakh)		(In Lakh)	(In Lakh)	(In Lakhs)
					Total	After 01.04.2023	Total	After 01.04.2023			
	1	2	3	4	5(a)	5(b)	6(a)	6(b)	7 = 5(a) - 6(a)	8 = 4 - 5(a)	9
6	UAD	State Share	Bank of Maharashtra (60462679736)	0.00	11684.00	11684.00	0.00	0.00	11684.00	0.00	-
Sub Total for AMRLT 2.0 STP work				64550.00	23200.00	23200.00	0.00	0.00	23200.00	21301.50	Central share 21301.50 Lakhs is pending for approval
Grand Total				98593.48	57811.62	39112.35	15281.28	2625.41	42530.34	21301.50	-
Total ring-fenced amount by UAD				57811.62 (=3051.79 + 7867.17 + 13285.03 + 10407.63 + 11516+11684)					-	-	

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Details of the Ringfenced amount for the Legacy Waste Management & Sewage Treatment Plant

Panchayat & Rural Development Department									
Sr. No.	Name of Office/ Local Body	Name of Work	Ring Fenced Amount (Bank Name & Account No.)	Total Project Cost	Total Amount Credited to account	Total Amount Debited from account for payment purpose	Balance Amount as on 29th September 2023	Balance amount to be ringfenced	Remark
				(in Lakh)	(in Lakh)	(in Lakh)	(in Lakh)	(in Lakh)	
1	Rajya Swachh Bharat Mission (Gramen)	Solid & Liquid Waste Management	ICICI Bank (390701000150)	40000 (FY 2023-24)	Opening Balance = 8654	11278	12170	14794	Mentioned account is declared as Ring Fenced Account
					Fund received = 14794				
					Total Available = 23448				

Summary	Amount In Crore	
Total amount to be ring fenced as per NGT guidelines	(A)	1000.00
Total amount ring fenced by Panchayat & Rural Devipoment Department	(B)	234.48
Total amount to be ring fenced by Urban Administration & Development Department	(C=A-B)	765.52
Total amount balance available in the ringfenced accounts of UADD	(D)	425.30
Total amount paid against the work by UADD	(E)	152.81
Total amount ring fenced by Urban Administration & Development Department	(F=D+E)	578.12
Total amount ring fenced by the State	(G=B+F)	812.60
Total additional amount required in the account of UADD	(H=A-G)	187.40

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time to formulate the action plan and put the necessary infrastructure in place. The State shall file a status report of the action taken so far, the remaining part of the action to be completed and the time required for completion, within two weeks."

In compliance of the said order, the State has filed an affidavit. In the affidavit the State has pointed out that the State wants time for completion of six STP projects located in Raipur and Raigarh on rivers Kharoon and Khelo and extension of time for completion of six other STP projects located in Kanker, Dhamtari, Nawpara, Rajim, Simga and Korba on rivers Mahanadi, Seonath and Hasdeo.

Paragraphs 9 to 12 of the affidavit may be usefully extracted as follows:

"9. It is submitted that 6 STPs at Bhatagaon (Kanpur), Chandandih (Raipur), Kara (Raipur), Nimora (Raipur) wherein the polluted river stretch is (Bhatagaon to Bendri) P - IV and Banjipali (Raigarh) and Bade Atarmoda (Raigarh) wherein the polluted river stretch exists in Kelo river (Raigarh to Kanaktora) P - V is completed and are currently 100% operational. Tabular chart depicting progress of 100% operational STPs in the river stretches Bhatagaon to Bendri and Keio River (Raigarh to Kanaktora) of the Appellant State is annexed herewith and marked as ANNEXURE A (Page-6).

10. Further, construction of other 6 STPs at Kanker, Dhamtari, Nawapara, Simga, Rajim and Korba were started by the Appellant which will be completed on or before 30.06.2024 as has

been submitted in the appeal itself. Tabular chart depicting the status of under construction STPs in the Polluted rivers stretches of the State is annexed herewith and marked as ANNEXURE B (Page 7).

11. It is further submitted that the Appellant State being committed in following the model of good governance, in addition to construction of STPs under consideration in the present Appeal, the Appellant State has taken proactive measures to prevent water pollution by undertaking installation of various additional STPs. Tabular chart depicting the status of under construction STPs in various river stretches River Mahanadi (Sihawa to Aarang), River Seonath (Bemta to Simga) and River Hasdeo (Korba to Urga) of the Appellant State are annexed herewith and marked as ANNEXURE C (Page 8).

12. It is pertinent to highlight that the recent monthly progress report of February 2023 prepared in compliance of order dated 24.09.2020 in O.A. No. 673 of 2018 before Hon'ble Tribunal further demonstrates significant efforts made and initiatives taken by the Appellant State in compliance of applicable laws especially Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act 1981. The recent monthly progress report of February 2023 prepared by the Appellant State in compliance of order dated 24.09.2020 in O.A. No. 673 of 2018 before Hon'ble Tribunal is annexed herewith and marked as ANNEXURE D (Pages 9-24)."

From what is extracted above, it is clear that six STPs in Raipur and Raigarh have already been completed and they are currently 100% operational. Insofar as other six STPs are

concerned, the State has given an undertaking to complete the same on or before 30.06.2024.

In view of the above, we are of the view that the State should be granted extension of time to complete the construction of six STPs also. However, to ensure that the State complies with the time limit as indicated in the affidavit of compliance, the appeal is adjourned to August, 2023, for filing a further progress report.

In the meantime, out of the bank guarantee of Rs.10 Crores, deposited by the State, 50% amount shall be released to the State in view of the fact that six STPs have been completed and have been made operational.

(POOJA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)

संचालनालय नगरीय प्रशासन एवं विकास छत्तीसगढ़

चतुर्थ तल, डी ब्लॉक, इन्द्रावती भवन, अटल नगर, जिला-रायपुर
(Phone : 0771-2235828 E-Mail : technicalcellraipur2017@gmail.com)

क./यां.प्र.-05/2023-24/9447
प्रति

अटल नगर, दिनांक 21/11/2023

सदस्य सचिव,
छ.ग. पर्यावरण संरक्षण मंडल,
पर्यावास भवन, सेक्टर-19,
नवा रायपुर, अटल नगर।

विषय :- नदियों के प्रदूषित भाग के पुर्नउद्धार हेतु तैयार कार्ययोजना के प्रगति प्रतिवेदन के संबंध में।

—00—

विषयांतर्गत लेख है कि मान. नेशनल ग्रीन ट्रिब्यूनल द्वारा दिये गये निर्देश/आदेश के पालन में माह अक्टूबर-2023 की प्रोग्रेस रिपोर्ट सचिव, मंत्रालय जलशक्ति को प्रेषित किया जाना है। अतः अग्रिम कार्यवाही हेतु रिपोर्ट संलग्न कर प्रेषित है।

संलग्न :- उपरोक्तानुसार।


मुख्य अभियंता

संचा.नगरीय प्रशासन एवं विकास
अटल नगर, नवा रायपुर

अटल नगर, दिनांक 21/11/2023

पृ.क./यां.प्र.-05/2023-24/9448
प्रतिलिपि :-

1. उपसचिव, मुख्य सचिव कार्यालय मंत्रालय, महानदी भवन, की ओर सूचनार्थ प्रेषित।
2. अवर सचिव, छ.ग. शासन नगरीय प्रशासन एवं विकास विभाग, मंत्रालय, महानदी भवन, की ओर सूचनार्थ प्रेषित।


मुख्य अभियंता

संचा.नगरीय प्रशासन एवं विकास
अटल नगर, नवा रायपुर

National Mission for Clean Ganga
Monthly Progress Report (October 2023) in the NGT Matter OA No. 673 of 2018
(in compliance to NGT order dated 24.09.2020)
For the State of Chhattisgarh

Overall status of the State:

- I. **Total Population: Urban Population – 57,16,555 (as per 2011 census)**
- II. **Estimated Sewage Generation (MLD):**
 - a. In the state of Chhattisgarh having 169 ULBs, sewerage network is only available in 01 ULB i.e., Bilaspur Municipal Corporation. There are 02 functional STPs in Bilaspur with 71 MLD capacity. In Addition to that, 3 STPs are under construction with combined capacity of 22 MLD. As there is no sewerage system in other ULBs of the State, so the sewage generations have been calculated considering the sewage flow in the major drains of the ULBs. Raipur Municipal Corporation has developed 04 STPs of combined capacity 206 MLD based on SBR technology at Chandandih-75 MLD, Kara-35 MLD, Nimora-90 MLD and Bhatagaon-06 MLD near River Kharun to treat the wastewater from 17 drains of 70 wards of Raipur. In Kawardha, one STP of 2.1 MLD capacity is operational at Mini Mata Chowk. State has developed 04 STPs of 63.2 MLD capacity under AMRUT mission, 06 STPs of 45.8 MLD capacity from the State budget. State is developing 01 STP of 33 MLD capacity in co-ordination with M/s. NTPC at Korba.
 - b. The state has developed about 772 MLD capacity of STP for the treatment of used water from the urban households through
 - 14 Operational STPs (360.5 MLD)
 - 11 Under Construction STPs (87.8 MLD) and
 - 9 STPs (323.7 MLD) under planning stage.
 - c. In Chhattisgarh, most of the urban households are relied on on-site sanitation systems such as Septic Tanks, Pit latrines and twin pits. So, all ULBs have established Faecal sludge treatment facility for the treatment of septage generated from the households of the ULBs. A total number of 160 ULBs have Faecal Sludge Treatment Plants (FSTP) based on Low-cost gravity based Planted Drying Beds for the treatment of black water generated in these ULBs. The ULBs namely Raipur, Bilaspur, Durg, Bhilai, Kawardha, Korba, Raigarh, Kirodimal nagar and Badibacheli are using nearby STPs for co-treatment of septage.
 - d. 5 STPs in ULBs namely Kumhari (80 MLD), Sakti (4 MLD), Shivrinarayan (2.2 MLD), Dantewada (2.8 MLD) and Chandrapur (1.7 MLD) are proposed under state budget and under AMRUT 2.0. STPs in 04 AMRUT cities namely Durg (60 MLD), Bhilai (115 MLD), Korba (33 MLD) and Ambikapur (25 MLD) are proposed for 233 MLD which will further reduce the gap and strengthen the wastewater management facilities in the State of Chhattisgarh.
 - e. Therefore, there is zero gap in wastewater management in the urban areas of Chhattisgarh and the total sewage & septage generated from all the households of the ULBs is being treated by the STPs and FSTPs respectively.

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III. Details of Sewage Treatment Plant:

- No. of Operational STPs and Treatment Capacity (in MLD): 14 STPs with total treatment capacity of 360.5 MLD.
- Capacity Utilization of existing STPs: 222.21 MLD. Trunk line laying work of about 0.73 km has been completed and 3.43 km will be completed by June 2024.
- No. of Under Construction STPs and Treatment Capacity (in MLD): 11 STPs with total treatment capacity of 87.8 MLD.
- No. of Proposed STPs and Treatment Capacity (in MLD): 9 STPs with total treatment capacity of 323.7 MLD.
- MLD of Sewage being treated through Alternate technology: 3.95 MLD of septage from all the 169 ULBs is being treated through FSTPs (Low-cost gravity based Planted Drying Bed) and co-treatment with STPs.
- Gap in Treatment Capacity in MLD: NIL
- No. of Operational STPs: 14
- No. of Complying STPs: 14
- No. of Non-complying STPs: 0

Details of each operational STPs in the State

Sr. No.	Location	Existing STP Capacity	Capacity Utilization (till Sep 2021)	Capacity Utilization (Oct 2021 onwards)	Operational Status of STP	Compliance Status of STP
1	Chilhathi (Bilaspur)	17 MLD	2.5 MLD	16.0 MLD	Operational	Complied
2	Domuhani (Bilaspur)	54 MLD	1.5 MLD	11.91 MLD	Operational	Complied
3	Mini Mata Chowk (Kawardha)	2.1 MLD	1.6 MLD	1.8 MLD	Operational	Complied
4	Bhatagaon (Raipur)	06 MLD	-	5.8 MLD	Operational	Complied
5	Kara (Raipur)	35 MLD	-	21 MLD	Operational	Complied
6	Nimora (Raipur)	90 MLD	-	75 MLD	Operational	Complied
7	Chandandih (Raipur)	75 MLD	-	40 MLD	Operational	Complied
8	Nava Raipur – Zone 2 (Raipur)	10 MLD	-	3.5 MLD	Operational	Complied
8	Nava Raipur – Zone 3 (Raipur)	7 MLD	-	1.0 MLD	Operational	Complied
10	Nava Raipur – Sector 19 (Raipur)	1.2 MLD	-	1.2 MLD	Operational	Complied
11	Banjipali (Raigarh)	25 MLD	-	23 MLD	Operational	Complied
12	Bade Atarmoda (Raigarh)	07 MLD	-	07 MLD	Operational	Complied
13	Balikota (Jagdalpur)	25 MLD	-	12 MLD	Operational	Complied
14	Mohad (Rajnandgaon)	6.2 MLD	-	03 MLD	Operational	Complied
TOTAL		360.5 MLD	5.6 MLD	222.21 MLD	Operational	

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Details of under construction STPs in 08 ULBs covering 100% catchment of 05 polluted river stretches of the State/

Sr. No.	Location	Capacity of the plant in MLD	Physical Progress in %	Status of I&D or House sewer connections	Completion Timeline
1	Nava Raipur – Zone 1 (Raipur)	10 MLD	98% completed	0%	31.12.2023
2	Nava Raipur – Zone 4 (Raipur)	10 MLD	65% completed	0%	31.12.2023
3	Nawapara	7.5 MLD	100% completed	100%	30.06.2023
4	Rajim	2.8 MLD	100% completed	100%	
5	Kanker	7.8 MLD	82% completed	69%	30.06.2024
6	Dhamtari	19.6 MLD	81% completed	72%	
7	Singa	2.8 MLD	80% completed	53%	
8	Champa	5.3 MLD	64% completed	32%	
9	Mangla B (Bilaspur)	10 MLD	05% completed	0%	31.03.2024
10	Mangla D (Bilaspur)	6 MLD	45% completed	0%	
11	Koni C (Bilaspur)	6 MLD	75% completed	0%	
TOTAL		87.8 MLD		-	

Status of construction of STP on Fixed Cost model by Municipal Corporation Korba with NTPC

Earlier the STP capacity was 35 MLD in PPP Model
 Now the proposed STP capacity is 20.5 MLD in Fixed Cost Model
 Timeline: 31.03.2024 (i.e., 2 years after approval of DPR by M/s NTPC Authority)

- Meeting under the chairmanship of Additional Chief Secretary, GoCG on 12.01.2021
- A letter dated 12.01.2021 had been sent to Ministry of Power, Govt. of India & Ministry of Jal Shakti, Govt. of India for their intervention on this matter.
- A letter dated 22.03.2021 was received from Ministry of Power, Govt. of India, suggesting that the cost of treated wastewater from STP should not be more than the cost of raw water currently being used by power plants.
- A meeting has been conducted under the chairmanship of Chief Secretary, Govt. of Chhattisgarh on 22.07.2021. In which M/s NTPC has raised 3 issues in construction of the STP which are:
 - Selection of Thermal Power Plant with respect to closeness of STP for utilizing treated wastewater from STP.
 - Location of the STP, which is opposite side of the river.
 - Tariff Rates of the treated wastewater (higher than the present cost of raw water).
- In this regard Chief Secretary had asked Secretary UAD to conduct a separate meeting with the M/s NTPC officials for resolution of the matter.
- Under the chairmanship of Secretary, CGUAD a meeting has been conducted through video conferencing on 27.07.2021.
 - In this meeting, Commissioner, Korba Municipal Corporation has informed that after detailed analysis of the DPR, the construction of 20.5 MLD STP in Fixed Cost Model may be proposed instead of 35 MLD STP based on PPP model resulting in the cost reduction by INR 38.53 Cr.
 - In addition to cost reduction this proposal will also resolve all the above-mentioned 03 issues raised by M/s NTPC.

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Sr. No.	Location	Capacity of the plant in MLD	Physical Progress in %	Status of I&D or House sewer connections	Completion Timeline
<p>➤ Further, Secretary UAD has directed M/s NTPC to give their confirmation about the fund allocation for this project. In response to that, M/s NTPC refrained from giving any confirmation about the fund allocation and still no response has been received from them.</p> <p>➤ Member Secretary, CECB has also directed M/s NTPC vide letter dated 13.08.2021 to give their confirmation and consent to get into an agreement for construction of STP at Korba.</p> <p>➤ In the 2nd meeting under the chairmanship of Secretary, CGUAD through video conferencing on 19.08.2021.</p> <ul style="list-style-type: none"> • M/s. NTPC has agreed with the new proposal of STP with capacity 20.5 MLD. • With the new proposal all the above mentioned 03 issues raised by M/s NTPC were resolved. • M/s. NTPC has given its confirmation about the fund allocation (25% of project cost) for the construction of STP. • Technical sanction for the 20.5 MLD STP in Fixed Cost Model has been given and Administrative Sanction also obtained. • Revised DPR of 33 MLD STP capacity has been proposed under AMRUT 2.0 mission. 					

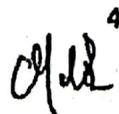
Details of other under construction / proposed STPs in the State

Sr. No.	Location	Capacity of the plant in MLD	Current Status
1	Kumhari	80 MLD	Administrative Sanction Obtained.
2	Sakti	04 MLD	
3	Shivrinarayan	2.2 MLD	
4	Dantewada	2.8 MLD	
5	Chandrapur	1.7 MLD	
6	Durg	60 MLD	Proposed Under AMRUT 2.0 (DPR preparing stage)
7	Bhilai	115 MLD	
8	Korba	33 MLD	
9	Ambikapur	25 MLD	
TOTAL		323.7 MLD	

IV. ~~Details of Industrial Pollution~~ (Not Related to UAD)

V. Solid Waste Management:

- Total number of Urban Local Bodies and their Population: There are total 169 Urban Local Bodies with a population of 57,16,555 as per census 2011.
- Current Municipal Solid Waste Generation: 1820 TPD of solid waste is generated and treated daily.
- Number, installed capacity and utilization of existing MSW processing facilities in TPD (bifurcated by type of processing e.g.- Waste to Energy (Tonnage and Power Output), Compost Plants (Windrow, Vermi, decentralized pit composting), biomethanation, MRF etc.: In 167 ULBs (360 MRFs, 175 decentralized composting unit) and in Raipur & Bilaspur ULBs (2 Integrated Solid Waste Management facility) are operational.




Details of Solid Waste Management in Chhattisgarh

169 ULBs	360 Nos. of MRF	175 Nos. of Composting Units	02 Nos. of Integrated Solid Waste Management facility in Raipur & Bilaspur	100% Door to Door collection of waste in all 3255 wards of state	169 C&D waste collection facilities in existing SLRM centres of each ULB
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- Action plan to bridge gap between Installed Capacity and Current Utilization of processing facilities (if Gap > 20%): The MSW treatment facilities are designed considering future population growth of the ULBs and there is no gap in municipal solid waste management in the ULBs.
- No. and capacity of C&D waste processing plants in TPD (existing, proposed and under construction): As per the short-term plan, C&D waste collection facilities have been established in the existing SLRM centres of all 169 ULBs of Chhattisgarh for 230 ton per day (TPD).
- Total no. of wards, no. of wards having door to door collection service, no. of wards practicing segregation at source: There are 3255 wards with 100% door to door collection services and 100% source segregation.
- Details of MSW treatment facilities proposed and under construction (no., capacity, and technology): MSW treatment facilities are constructed and operational in all the ULBs and there is no such MSW treatment facilities proposed or under construction at present.
- No. and area (in acres) of uncontrolled Garbage Dumpsites and Sanitary Landfills: NIL. As Mission Clean City (MCC) is implemented in all the ULBs of the state.
- No. and area (in acres) of Legacy Waste within 1km buffer of both side of the rivers.

Sr. No.	River Name	ULB	No. of Legacy waste dump site	Area of Legacy Waste	Remarks
1	Kharun	Raipur	1	28.85 Acre	Under Progress
2	Kelo	Raigarh	1	06.65 Acre	100% Remediated
3	Hasdeo	Korba	1	10.20 Acre	Under Progress

- No. of drains falling into rivers and no. of drains having floating racks/screens installed to prevent solid waste from falling into the rivers: 63 drains are falling into the 5 river stretches from 8 ULBs and a total of 133 screens are installed covering all the 5 rivers to prevent falling of solid waste into them.

Status of ULB wise Management of Solid Waste covering 100% catchment of 05 polluted river stretches of the State

ULB	Total MSW generation in TPD	Total MSW being processed in TPD	Existing MSW Facilities (Nos.)	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
Raipur	575 TPD	575 TPD	1	575 TPD	Complied MSW treatment facilities are constructed and operational in all the
Dhamtari	22.82 TPD	22.82 TPD	11	29.5 TPD	
Raigarh	41.6 TPD	41.6 TPD	11	44.5 TPD	
Korba	100 TPD	100 TPD	27	121.5 TPD	

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ULB	Total MSW generation in TPD	Total MSW being processed in TPD	Existing MSW Facilities (Nos.)	Utilization Capacity of the existing MSW facilities	Proposed MSW Facilities & Completion Timeline
Kanker	4.2 TPD	4.2 TPD	4	16.5 TPD	ULBs and there is no such MSW treatment facilities proposed or under construction at present.
Nawapara	5.9 TPD	5.9 TPD	4	16.5 TPD	
Rajim	1.63 TPD	1.63 TPD	2	9.5 TPD	
Simga	03 TPD	03 TPD	2	9.5 TPD	
Bilaspur	210 TPD	210 TPD	25	470 TPD	

~~VI. Bio-medical Waste Management (Not Related to UAD)~~

~~VII. Hazardous Waste Management (Not Related to UAD)~~

VIII. Plastic Waste Management:

- Total Plastic Waste generation: 140 TPD plastic waste is generated and treated in 169 ULBs of Chhattisgarh.
- Treatment/ Measures adopted for reduction or management of plastic waste: Recyclable plastic waste is being sold to authorized recycles and the non-recyclable plastic waste is being sent to Cement industries for coprocessing in Cement Kiln.

IX. Details of Alternate Treatment Technology being adopted by the State/UT: FSTP based on Low-cost gravity based Planted Drying Bed technology are operational in all ULBs for treatment of Septage generated in the ULBs.

X. Identification of polluting sources including drains contributing to river pollution and action as per NGT order on insitu treatment: All the polluting sources under the ULB limits have been identified and installation of floating racks/screens to prevent solid waste from falling into the rivers has been done.

ULB Name	No. of Drains	No. of Drains having screens	No. of screens Installed
Raipur	6	6	29
Dhamtari	4	4	7
Raigarh	12	12	35
Korba	19	19	35
Kanker	7	7	7
Nawapara	7	7	12
Rajim	4	4	4
Simga	4	4	4
Bilaspur	11	11	33
TOTAL	74	74	166

~~XI. Details of Nodal Officer appointed by Chief Secretary in the State/UT:~~

~~XII. Details of meetings carried under the Chairmanship Chief of Secretary in the State/UT: (Not Related to UAD)~~

~~XIII. Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river: (Not Related to UAD)~~

XIV. ~~Ground-water-regulation-(Not Related to UAD)~~

XV. ~~Good-irrigation-practices-being-adopted-by-the-State-(Not Related to UAD)~~

XVI. Rainwater Harvesting:

Progress by UAD				
ULB Name	Target	Completed	In progress	Timeline
Raipur	9766	6086	3682	Mar-24
Dhantari	577	548	29	Mar-24
Raigarh	579	579	0	Achieved
Korba	1535	1366	169	Mar-24
Kanker	108	108	0	Achieved
Nawapara	147	147	0	Achieved
Rajim	224	219	5	Mar-24
Simga	175	101	74	Mar-24
Bilaspur	3390	3210	180	Mar-24
TOTAL	16501	12364	4139	-

XVII. Demarcation of Floodplain and removal of illegal encroachments:

Progress by UAD			
River Stretch	ULB Name	Encroachment identified	Encroachment removed
River Kharoon (Bhatagaon to Bendri) P-IV	Raipur	Nil	Nil
	Dhantari	Nil	Nil
River Kelo (Raigarh to Kanaktora) P-V	Raigarh	14	11
River Hasdeo (Korba to Urga) P-IV	Korba	8	8
River Mahanadi (Sihawa to Aarang) P-IV	Kanker	1	1
	Nawapara	Nil	Nil
	Rajim	Nil	Nil
River Seonath (Bemta to Simga) P-IV	Simga	4	4
Arpa River (Bilaspur) P-IV	Bilaspur	Nil	Nil
TOTAL		27	24

XVIII. ~~Maintaining-minimum-e-flow-of-river-(Not related to UAD)~~

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XIX. Plantation activities along the rivers:

Progress by UAD			
River Stretch	ULB Name	Identified area (Flood zone) along the rivers	Plantation activities done by ULBs
River Kharoon (Bhatagaon to Bendri) P-IV	Raipur	10	Nil All the flood zones are in low lying places
	Dhamtari	Nil	Nil
River Kelo (Raigarh to Kanaktora) P-V	Raigarh	1	7600
River Hasdeo (Korba to Urga) P-IV	Korba	4	3150
River Mahanadi (Sihawa to Aarang) P-IV	Kanker	5	250
	Nawapara	6	1600
	Rajim	2	520
River Seonath (Bemta to Simga) P-IV	Simga	2	250
Arpa River (Bilaspur)	Bilaspur	Nil	Nil
TOTAL		30	13370

XX. Development of biodiversity park: Not related to UAD

XXI. Reuse of Treated Water: All the proposed STPs in the 6 polluted river stretch are under construction & tender phase. Treated wastewater will be utilized after the completion of construction works of STPs.

XXII. Model River being adopted by the State & Action Proposed for achieving the bathing quality standards: Identification and notification of model river will be done by CECB.

XXIII. Status of Preparation of Action Plan by the 13 Coastal States: Not related to UAD

XXIV. Regulation of Mining Activities in the State/UT: Not related to UAD

XXV. Action against identified polluters, law violators and officers responsible for failure for vigorous monitoring: Urban local bodies are regularly registering cases and imposing fines/penalties against identified polluters and law violators for disposal of waste in rivers as well as in municipal drains.

Details of case registered, and amount of fines/penalties collected are as follows: -

Progress by UAD		
ULB Name	No. of Cases registered	Amount of fine collected (INR)
Raipur	6144	1243480
Dhamtari	415	105800
Raigarh	5470	1212100
Korba	381	342800
Kanker	486	103850
Nawapara	118	87700
Rajim	84	17700
Simga	14	2190
Bilaspur	1954	601400
TOTAL	15066	3717020

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एजेडा क्रमांक - 2 नगर पालिक निगम, रायपुर में दूषित जल के प्रबंधन की अद्यतन स्थिति, एसटीपी का पूर्ण क्षमता पर संचालन तथा उपचारित जल के पुनर्उपयोग हेतु की जा रही कार्यवाही स्थिति 2043 40

स क्र.	एस.टी.पी. का नाम/क्षमता	उपचारित किये जा रहे जल की औसतन मात्रा	औद्योगिक इकाई का नाम	उपचारित जल की मात्रा (मांग)	एमओयू की स्थिति
1	निमोरा / 90 एमएलडी	88 MLD	1. हीरा स्टील लि.	2000 KLD	एमओयू तैयार कर उद्योग को प्रेषित किया गया है।
			2. आर.आर. इस्पात लि.	100 KLD	एमओयू तैयार कर उद्योग को प्रेषित किया गया है।
			3. आलोक फेरो एलाइज लि.	1000 KLD	एमओयू तैयार कर उद्योग को प्रेषित किया गया है।
			4. हीरा फेरो एलाइज लि.	900 KLD	एमओयू तैयार कर उद्योग को प्रेषित किया गया है।
			5. रायपुर एनर्जी लि., तिल्दा	68000 KLD	प्री फिजीबिलिटी रिपोर्ट नगर पालिक निगम रायपुर द्वारा प्रेषित किया गया था। जिस पर पावर प्लांट द्वारा दिनांक 07.11.2023 को ईमेल के माध्यम से कुछ क्लेरीफिकेशन चाहा गया है। इसके उपरांत फाईनल रिपोर्ट प्रेषित किया जाना है। तदोपरांत एमओयू की कार्यवाही की
			कुल :- (अ)	72000 KLD	
2	कारा / 35 एमएलडी	22 MLD	6. बृजेश स्टील लि.	7000 KLD	प्रस्ताव का परीक्षण किया जा रहा है।
			7. मे. माँ कुदरगढ़ी पॉवर एन्ड इस्पात प्रा. लि.	2000 KLD	दिनांक 03.11.2023 को एमओयू कारित किया गया।
			8. गोदावरी पावर एवं इस्पात लिमिटेड,	26849 KLD	एमओयू तैयार कर उद्योग को प्रेषित किया गया है।
			कुल :- (ब)	35849 KLD	
3	चंदनडीह / 75 एमएलडी	35 MLD	9. एनएसपीसीएल, भिलाई	18000 KLD	प्री फिजीबिलिटी रिपोर्ट नगर पालिक निगम रायपुर द्वारा प्रेषित किया गया था। जिस पर पावर प्लांट द्वारा दिनांक 06.11.2023 को ईमेल के माध्यम से कुछ क्लेरीफिकेशन चाहा गया है। इसके उपरांत फाईनल रिपोर्ट प्रेषित किया जाना है। तदोपरांत एमओयू की कार्यवाही की
					कुल :- (स)
	200 MLD	145 MLD	महायोग (अ+ब+स)	1,25,849 KLD	

CIVIL /CRIMINAL/APPELATE/ORIGINAL/JURISDICTIONWRIT PETITION/SUIT/REVIEW/PETITION

EXECUTION APPLICATION NO. 35/2023 IN
ORIGINAL APPLICATION No. 373/ 2018 (M.A. NO. 92/2023)

BETWEEN

NEWS ITEM PUBLISHED IN "THE HINDU" AUTHORED BY SHRI NACOB KOSHY
TITLED "MORE RIVER STRETCHES ARE NOW CRITICALLY POLLUTTED:
CPCB.

VAKALATNAMA
(SCR Order IV Rule 18)

I **UMESH KUMAR KATIYA**, Additional Secretary, Law & Legislative Affairs Department
duly authorized person by State Govt. of Chhattisgarh to execute vakalatnama on behalf of State of
Chhattisgarh Respondent(s)/Petitioners in the above/petition/do here by appoint and retain.

(VISHAL PRASAD)

Advocate

to act and appear for State of Chhattisgarh in the above/Appeal/Petition/Reference and the State
of Chhattisgarh to conduct and prosecute (of defend) the same and all proceeding that may be taken in
respect of any application connected with the same of any decree or order passed therein, including
proceeding in taxation and application for Review to file and obtain return on documents, and deposit and
receive money on behalf of the Govt. of the Chhattisgarh the said Suit/Appeal/Reference and in
application for Review and to represent and to take all necessary steps on behalf of State of Chhattisgarh
in the above matter.

Dated this the 12.12.2023

ACCEPTED


(VISHAL PRASAD)
Advocate


(UMESH KUMAR KATIYA)
Additional Secretary
Govt. of C.G. Law & Legislative Affairs Deptt.
Defendants(s)/Respondents(s) and Opposite Party Bhavan,
Mantralaya, Manendrapur
Atal Nagar, Raipur

MEMO OF APPEARANCE

To,

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi 110001.



Sir,

Kindly enter my appearance in the above mentioned case on behalf of the petitioner (s)/
Appellant(s)/Respondents(s).

Thanking you.

Address

114, R K Jain Block Supreme Court of India
New Delhi
M: 9999212037

Date: 12.12.23

Your's Faithfully


(VISHAL PRASAD)
Advocate for the petitioner(s)
Respondent(s) Appellant(s)

D/1257/2008